

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A. 1188/96.Dt. of Decision : 23-10-96.

M.A. Vidhyatharan

.. Applicant.

Vs

1. The Director, Directorate of Purchase and Stores, Dept. of Atomic Energy, Anushakti Nagar, Vikram Sarabai Bhavan, Mumbai-400 094.

2. The Administrative Officer, Directorate of Purchase & Stores Dept. of Atomic Energy, Anushakti Nagar, Vikram Sarabai Bhavan, Mumbai.

3. The Regional Director, Directorate of Purchase & Stores, Hyderabad Regional Purchase & Stores Unit, Nuclear Fuel Complex, ECIL PO, Hyderabad-20.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2



-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr. K.Venkateswara Rao, learned counsel for the applicant and Mr. N.R.Devaraj, learned counsel for the respondents.

2. The applicant was given a warning letter for some alleged mis-behaviour vide letter No. Ref: DPS/34(12)/94-Vig/Adm./4184 dated July/August 3, 1994 (Annexure-I). ~~This~~ warning letter is challenged in this OA.

3. The learned counsel for the applicant submitted that in case the warning letter is not going to be recorded either in his service register or in his confidential report he will not press for the OA.

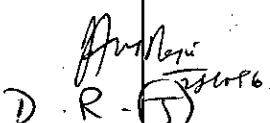
4. The learned standing counsel for the respondents under instruction fairly submitted that this warning letter dated 3-7-8-94 will not be entered in the service register of the applicant nor it will find a place in the confidential report for the year 1994-95 of the applicant. He further submits that the submission of the applicant as above could have been easily made to the respondents instead of coming to the court.

5. In view of the categorical submission of the respondents that the warning letter will not find a place either ~~in~~ the service register or in the confidential report for the year 1994-95 of the applicant, ~~the~~ OA becomes infructuous. However, the applicant is advised to approach the authorities for redressal of his grievance before approaching a judicial forum ~~in future~~ <sup>not before</sup>

6. The OA is dismissed as ~~infructuous~~ at the admission stage itself. No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 23rd Oct. 1996.  
(Dictated in the Open Court)

  
D. R. (J)

O.A.NO.1188/96

Copy to:

1. The Director, Directorate of Purchase & Stores, Dept. of Atomic Energy, Anushaktinagar, Vikram Sarabai Bhavan, Mumbai - 400 094.
2. The Administrative Officer, Directorate of Purchase & Stores, Dept. of ~~Atomic~~ Energy, Anushaktinagar, Vikram Sarabai Bhavan, Mumbai.
3. The Regional Director, Directorate of Purchase & Stores, Hyderabad Regional Purchase and Stores, Unit, Nuclear Fuel Complex, ECIL PO, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

25

15/10/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 23/10/96

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

in  
O.A.NO. 1188/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

